

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.104
(IB)-2130(ND)2019
IA-3564/2021

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Today Homes & Infrastructure Pvt. Ltd ... Respondent

Under Section: 9 of IBC Code,2016

Order delivered on 16.08.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Mr. Atul Sharma advocate along with Manubhav Anand, For RKG Fund-Mr. Amit Singh Chadha, Sr. Adv, Mr. Malak Bhatt, Adv, Ms. Neeha Nagpal, Adv - for RP a/w Mr. Nilesh Sharma, RP in person, Adv Mr. Gaurav Mitra, Nipun Gautam, Shriya Raychaudhuri- for Buyers Associations; Sr. Adv. Sudhir makkar, Adv. Anando Mukherjee, Adv. Shwetank Singh for the Applicant


ORDER

IA-3564/2021: Heard the Ld. Counsel appearing for the Applicant who submitted that the IA/3458/2021 was partly heard and it is listed for hearing tomorrow. He further submitted that since the CoC is going to consider the plan the matter may be taken up today. Heard, prayer is allowed. We hereby prepone the date of IA/3458/2021 to today for hearing.

With this, the present IA stands disposed of.

IA/3458/2021: Heard Ld. Counsel appearing for the Applicant as well as RP. Both are requested to file short written synopsis of not more than one page supported with the decisions. RP is directed to file the voting sheet of the 10th CoC meeting along with the written submissions by tomorrow.

Heard. Order Reserved.


**(L.N. GUPTA)
MEMBER (T)**


**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**